COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 859 & 860 OF 2017 IN DFR NO. 2991 OF 2017

Dated: 11th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Lourdes Society for Health Care & Research, Ernakulam Appellant(s)

Vs.

The Kerala State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. M. T. George

Counsel for the Respondent(s) : Mr. P. V. Dinesh

Mr. Arushi Singh for R-2

ORDER

I.A. No. 859 of 2017

(Appln. for leave to appeal)

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

List the matter on 24.01.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member